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title: Regarding disapproving the common Entrance Test as proposed by the medical council of India and continue with the current norms of admissions in Medical and Dental colleges of Tamil Nadu.

SHRIMATI K. MARAGATHAM (KANCHEEPURAM): I thank you Hon. Deputy Speaker. The Medical Council of India is introducing a Common Entrance Test (CET) for admissions to Medical and Dental courses and had recommended to the Central Government for approval. MCI has also suggested to the Government to amend Section 33 of the Indian Medical Council Act to make sure of proper carrying out of the scheme.

This has created confusion and dissatisfaction in the minds of thousands of Tamil Nadu students who have so far been covered by a fair and transparent admission policy followed by the Tamil Nadu Government. This proposal of the MCI is unlawful and in violation of Articles 19, 25, 26, 29 and 30 of the Constitution. It will affect students from backward classes and would be a set back for them. In 2007, the Tamil Nadu Government scrapped the Entrance Tests and admission is done considering the plus two marks and reservation rules to professional and other courses.

The Supreme Court of India, in its judgment on July 2013 has quashed Medical Council of India and the Dental Council of India's National Eligibility-cum-Entrance Test (NEET) for UG and PG. Our hon. Chief Minister, Puratchi Thalaivi Amma has strongly expressed disapproval of these attempts of introducing common entrance test for Admission and had requested the Prime Minister to withdraw the attempt. Hon. Amma has said that this will affect the poor, socio-economic background students from rural areas as they cannot compete with urban students. If this scheme is abolished, a large number of socially and economically backward rural students will be benefited.

Hence, I would urge upon the Prime Minister and the Union Government to disapprove the CET proposed by the MCI and continue with the current norms as per the request of our hon. Amma.